BEFORE THE NATIONAL COMPANY LAW TRIBUNAL

MUMBAI BENCH, MUMBAI

T.C.P.NO.1186/I&BC/NCLT/MB/MAH/2017

APPLICATION UNDER SECTION 9 CORPORATE OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016.

KHAITAN LEGAL ASSOCIATES. ... Operational Creditor.

Versus

ORNATE HOUSING PRIVATE LIMITED ... Corporate Debtor.

CORAM: **SHRI M.K. SHRAWAT**
MEMBER (JUDICIAL)

SHRI BHASKARA PANTULA MOHAN
Member (Judicial)

PRESENT ON BEHALF OF THE PARTIES

Bankum Gangar alongwith Dhiraj Mhetre alongiwith Smit Tewari Advocates for the Operational Creditor present.

Per : SHRI M.K. SHRAWAT, MEMBER (JUDICIAL)

ORDER
Heard on : 14.08.2017
Pronounced on : 16.08.2017

1. The Learned Representative of the Petitioner/Operational Creditor is present.
2. The matter is settled. The Consent Terms are taken on record.
3. The relevant paras are reproduced as under :-

   " The Corporation Debtor has agreed to clear the outstanding dues of the Operational Creditor as per Annexure-2 hereto :-

Sr. No.	*Amount (INR)*	*Amount after TDS*	*Date of Payment*	*Cheque No.*	*Drawn in favour*
1.	*Rs.18,15,000/-*	*Rs.15,59,250/-*	*29-Jan-18*	*000264*	*Janak Drarkadas*
2.	*Rs. 9,00,000/-*	*Rs. 8,10,000/-*	*29-Jan-18*	*000263*	*Amit Jamsandekar*
3.	*Rs. 4,00,000/-*	*Rs. 3,60,000/-*	*29-Jan-18*	*000262*	*Vishwajeet Sawant*
4.	*Rs.54,12,764/-*	*Rs.48,71,488/-*	*29-Jan-18*	*000261*	*Khaital Legal Associates*

4. In view of the above, this petition stands disposed of as withdrawn. To be Consigned to Record.

Sd/-
Bhaskara Pantula Mohan
Member (Judicial)
16.08.2017

Sd/-
M.K. Shrawat
Member (Judicial)

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